

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'A' NEW DELHI**

**BEFORE MS SUCHITRA KAMBLE, JUDICIAL MEMBER
AND
DR. B. R. R. KUMAR, ACCOUNTANT MEMBER**

I.T.A. No. 7353/DEL/2017(A.Y 2013-14)

(THROUGH VIDEO CONFERENCING)

Arun Gupta 7A/61, WEA Karol Bagh, New Delhi AATPK3628B (APPELLANT)	Vs	ITO Ward-50(3) Civic Centre, New Delhi (RESPONDENT)
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Appellant by	Ms. Rashi Singhal, CA
Respondent by	Sh. SATpal Gulati, CIT DR

Date of Hearing	16.02.2021
Date of Pronouncement	16.02.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against order dated 29/09/2017 passed by CIT(A)-17 New Delhi for assessment year 2013-14.

2. Before us, the Ld. AR submitted that the assessee has moved an application dated 15.02.2021 and has filed Form No. 1 & 2 in respect of the Direct Tax "Vivad se Vishwash Scheme" (VSV) Act, 2020 and yet not received Form No. 3 from the Department. The

assessee, therefore, seeks to withdraw the appeal to which revenue has no objection.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the Open Court in presence of both the parties on this 16TH Day of FEBRUARY, 2021

**Sd/-
(B. R. R. KUMAR)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 16/02/2021
*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI